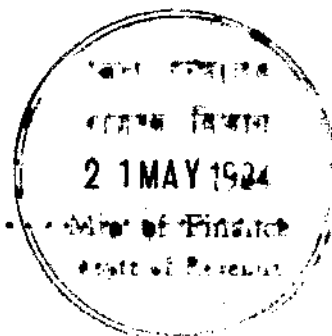


TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

.....

NEW DELHI, THE.....



NOTIFICATION
INCOME TAX

NO. **5814** (F.No.398/**78**-IT(B): In pursuance of sub-clause (iii) of Clause (4) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession/~~in partial modification~~ of Notification of the Government of India in the Department of Revenue No. ~~338~~ (F.No.398/**78**-IT(B), dated **27th July, 1963** P.J.), the Central Government hereby authorises Shri ~~XXXXXX~~, being a gazetted officer of the Central Government to exercise the powers of a Tax Recovery Officer under the said Act.


2. This notification shall come into force with effect from the date Shri ~~P.J. XXXXX~~ takes over charge as Tax Recovery Officer.


(B. E. ALEXANDER)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

The Manager,
Government of India Press,
Mayapuri, NEW DELHI.

Copy forwarded to:-

1. The Commissioner of Income Tax,
2. DI(RS&PR), Mayur Bhavan, New Delhi.
3. I.T.C.C. Section.


(B. E. ALEXANDER)
UNDER SECRETARY TO THE GOVERNMENT OF INDIA.